IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

CONTEMPT CASE NO: 1542 OF 2025

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein for willfully violating the Orders of the High Court dated 14.11.2024 passed in W.P. No. 3887of 2019.

Between:

P. Santosh Kumar, S/o Late S. Prabhu, Aged about 58 years, Section Officer, AP Administrative Tribunal (Abolished), Purani Haveli, Hyderabad, Now presently working at A.P. Secretariat, Velagapudi, Guntur District.

...PETITIONERS

AND

1. Sri. K.Vijayand, I.A.S, Chief Secretary, State of Andhra Pradesh, General Administration Department-I, Secretariat, Velagapudi, Guntur District.
2. Sri. K. Rama Krishna Rao, I.A.S, Chief Secretary, State of Telangana, General Administration Department, Secretariat, Hyderabad-500022
3. Sri. Sarasa Balasubramanyam, I.A.S, Principal Secretary, State of Andhra Pradesh, SRD General Administration (SR-I) Department, Secretariat, Hyderabad.
4. Sri. K. Rama Krishna Rao, Secretary, SRD General Administration (SR-I) Dept., Sectetariat, Hyderabad.

...RESPONDENTS

Counsel for the Petitioner: Sri Nayakawadi Ramesh

Counsel for the Respondent No. 1: GP for A.P.

Counsel for the Respondent Nos. 2 to 4: GP for GAD(Service)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Contempt Case No.1542 of 2025

Order:

Mr. N.Ramesh, learned counsel for the petitioner.

2. Petitioner had preferred this Contempt Case for implementation of the direction issued by the Coordinate Bench of this Court *vide* order dated 14.11.2024, in Writ Petition No.3887 of 2019.

3. Today, learned counsel for the petitioner seeks permission of the Court to withdraw this Contempt Case as the Government is in the process of implementing the aforesaid order dated 14.11.2024. However, learned counsel seeks liberty to the petitioner to approach this Court in an appropriate proceeding, if the aforesaid order dated 14.11.2024, is not properly complied with or his plea is rejected.

4. Accordingly, the Contempt Case is dismissed as withdrawn with liberty to the petitioner in terms of the prayer made. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- N.SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Two CCs to GP for AP, High Court for the State of Telangana at Hyderabad.[OUT]
2. Two CCs to GP for GAD (Service), High Court for the State of Telangana at Hydeabad. [OUT]
3. One CC to Sri Nayakawadi Ramesh, Advocate [OPUC]
4. Two CD Copies

VH/PSI.

HIGH COURT

DATED: 14/10/2025



ORDER

CC.No.1542 of 2025

DISMISSING THE CC
AS WITHDRAWN

16/10/25